Revision of sugarcane prices

- 647. SHRI SABIR ALI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether Government has revised the sugarcane prices and if so, the details thereof; and
- (b) whether any amount of arrears payable to farmers is pending for settlement and if so, the amount of arrears and the steps taken to clear the arrears?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Central Government fixes the Fair and Remunerative Price (FRP) of sugarcane on the recommendations of the Commission for Agricultural Costs and Prices (CACP) and after consultations with State Governments and other stakeholders, having regard to the factors mentioned in clause 3(1) of the Sugarcane (Control) Order, 1966. The Government has revised the FRP of sugarcane for 2013-14 sugar season as indicated below:—

(Rs. per Quintal)

Sl. No.	Sugar Season	FRP	Basic recovery	Premium over basic recovery rate (in Rs. for increase of every 0.1%)
1.	2012-13	170	9.5%	1.79
2.	2013-14	210	9.5%	2.21

(b) Yes, Sir. As on 15th January, 2013, outstanding sugarcane dues amounting to Rs. 9828.43 crore are pending for settlement. As regards the timely payment of sugarcane dues, the Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply, failing which interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days is payable. The powers for enforcing these provisions are delegated and vested with the State Governments/UT Administrations who have necessary field formations.

Production and storage of foodgrains

- 648. SHRIMATI RENUBALA PRADHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) the details of foodgrain production and storage facilities during the last three years in Odisha;